

Repayment of deposits by companies and firms

1161. SHRI DHULESHWAR MEENA: Will the Minister of AW AND JUSTICE be pleased to state:

(a) whether the Law Commission have taken up for consideration the question of non-repayment of deposits by companies and firms;

(b) if so, what suggestions have been made by the Commission for enforcing repayment of deposits; and

(c) what steps are being taken by Government to give effect to the suggestions of the Commission?

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN): (a) to (c) The Commission has circulated a working paper on the subject of "Enforcement of repayment of deposits by companies and firms" for the comments of the public. The last date for the receipt of the comments is 31st August, 1985. Thereafter, the Commission will consider the subject in the light of the comments received and make its recommendations to the Government.

Application for industrial licences from U.P. pending with Central Government

1162. DR. MOHD. HASHIM KIDWAI: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications for grant of industrial licences from U.P. pending for decision with the Central Government and since when such applications are pending; and

(b) the steps taken by Government to expedite decision on each of them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) As on 31-7-1985, 135 Industrial Licence applications received under the provisions of Industries

(Development & Regulation) Act, 1951 for the grant of Letters of Intent for location of industries in Uttar Pradesh were under consideration, 55 of these applications have been received only in June and July this year.

It is the constant endeavour of the Government to dispose of all such Industrial License applications as expeditiously as possible. With this end in view the procedures have been streamlined.

Cost and sale price of 2-wheeler scooters

1163. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) the cost of manufacture and ex-factory market sale price of the 2-wheeler scooters of (i) Bajaj (ii) Lohia Machines and (iii) Andhra Pradesh Scooters;

(b) the element of overhead cost included by each of these manufacturers in the sale price of the vehicles; and

(c) whether Government have at any stage considered the desirability of getting the cost audit of these 3 brands made to see in what manner the high overheads in addition to cost of labour and materials can be brought down to the advantage of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) to (c) The ex-factory prices excluding excise duty of Bajaj, Lohia Machines and Andhra Pradesh Scooters are as under:—

	(Rs.)
Bajaj Super	6490
Bajaj Chetak	6730
Lohia Machines	11355
Andhra Pradesh Scooters	8200

In the absence of statutory price control it is for the manufacturers to fix prices of their products. Government have licensed sufficient capacity and built up production capability of various makes of two-wheelers generating a situation in the market where two-wheelers are likely to be easily available at competitive prices in near future.

Malpractices by the Flame Centre Indane gas agency.

1164. SHRI D. HEERACHAND: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government have received any complaint about malpractices indulged in by the Flame Centre Indane' Cooking Gas Agency, Patel Nagar, New Delhi for the supply of refills of cooking gas; and

(b) if so, what action Government propose to take against the agency?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) No, Sir.

(b) Does not arise.

Work out telephone lines in U.P.

1165. [Transferred to the 14th August, 1985.]

1166. DR. MOHD. HASHIM KIDWAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of worn out telephone lines in U.P. as on the 1st June, 1985; and

(b) if so, by when these are proposed to be replaced?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) 8010 is the number of worn out telephone lines in Uttar Pradesh as on 1-6-1985.

(b) Out of the above-mentioned lines, 7350 lines have been planned to be replaced progressively during 7th Plan period. Remaining 660 lines will be replaced in due course.

Allotment of Diesel, Kerosene and Petrol to various States

1167. DR. MOHD. HASHIM KIDWAI: Will the Minister of PETROLEUM be pleased to state:

(a) the details of diesel, kerosene oil, petrol allotted to various States during the years 1983-84 and 1984-85; and

(b) the criteria for the allotment thereof to each State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) AND (b) Diesel and petrol are available on free sale basis and no allocation of these products is made to the States/Union Territories.

Allocation of kerosene to States/Union Territories is made by allowing 5 per cent growth over the allocation made during the corresponding period of the previous year on a 4-month block basis.

A statement showing kerosene allocation made to various States and Union Territories during the years 1983-84 and 1984-85 is attached. (See below)

State ment

Kerosene allocations made to States/Union Territories during 1983-84 and 1984-85

(Figures in tonnes)

Sl. No.	Name of State/Union Territory	Allocations	
		1983-84	1984-85
1	Andhra Pradesh	396,070	418,150
2	Arunachal Pradesh	6,150	6,430